


ORDER- SHEET FOR MAGISTRATE'S RECORDS

DISTRICT- Baksa.

IN THE COURT OF **Sri. A.M. Md. Mahiuddin**, CHIEF JUDICIAL MAGISTRATE, Mushalpur

Case No- GR-871 of 2018

.....Versus.....

Serial No. of Orders	Date	Order	Signature
	16.11.2018	<p>The accused Saha Alam and Abiran Nessa are present.</p> <p>The prosecution examined the informant/victim of the case and on the basis of her evidence, closed its further evidence. Considering the evidence on record, the examination of the accused u/s-313, Cr.P.C. is dispensed with. The accused have declined to adduce evidence. Accordingly, arguments of both the sides are heard.</p> <p>Judgment pronounced and delivered in the open Court, which is written in separate sheets of paper and appended with the record.</p> <p>As the evidence on record for the prosecution is not sufficient to prove the guilt of the accused person beyond all reasonable doubt, <i>the accused persons namely Saha Alam and Abiran Nessa are found not guilty u/s- 498(A), IPC and accordingly acquitted thereof.</i></p> <p>The accused person are set at liberty forthwith. The validity of the bail bonds of the accused is extended for next six months or till furnishing of fresh sureties by them as per section 437(A), IPC.</p> <p>Case disposed of accordingly.</p>	 <p>CJM, Baksa, Mushalpur Chief Judicial Magistrate Baksa, Mushalpur</p>

FORM FOR RECORDING DEPOSITION

The deposition of **P.W.-1**, age about **40** years, taken on oath or solemn affirmation under provision of the Indian Oath Act X of 1878, before me **Shri Abdul Mazid Md. Mahiuddin, Chief Judicial Magistrate, Mushalpur, Baksa** on this **16th day of November, 2018**.

My name is- **Ambiya Khatun**

My husband's name is- **Shah Alam**

I am by caste-

Police Station- **Gabardhana**

I reside at Present in Mouza-

District- Baksa

My home is at **Moirajhar**

District- **Baksa**

Police Station –

where I am a – **housewife**

On oath

I am the informant of this case and the accused Shah Alam is my husband and Khabirun Nessa is his second wife. In the year 2004 we got married and started to lead conjugal life happily. In the year 2011 due to some domestic affairs, there developed some misunderstanding between us. As I was instigated by some of our villagers, I filed a case against my husband and his second wife. But they actually never subjected me to cruelty for dowry or for any other reason. I do not want to proceed with the case as we have amicably settled our differences and leading conjugal life. Ex.-1 is my FIR and Ex.-1(1) to Ex.-1(3) are my signatures.

XXX cross-examination XXX

The contents of Ex.-1 are not my contentions. I was instigated to file a case against them as my husband got married for the second time.

Read over, translated and admitted correct.

**Chief Judicial Magistrate,
Baksa: Mushalpur.**

**Chief Judicial Magistrate
Baksa, Mushalpur**

আমি
শাহ আলম
এবং
কবিরুন
নেসা
এর
স্বাক্ষর



IN THE COURT OF THE CHIEF JUDICIAL MAGISTRATE

BAKSA: MUSHALPUR

PRESENT: *A.M.Md. Mahiuddin. M.Sc.;LL.B.*
Chief Judicial Magistrate,
Baksa, Mushalpur.

G.R.case no. 871/2018

u/s. 498(A) I.P.C.

State

Vs

1. Saha Alam

2. Abiran Nessa

... Accused persons.

Date of framing of charge : 03-08-2015
Date of recording evidence : 16-11-2018
Date of hearing argument : 16-11-2018
Date of delivery of the judgment : 16-11-2018

APPEARANCE :

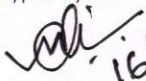
Sri. Dipmoni Boro. (Addl.P.P.-For the State).

Sri. Fajjur Rahman (Advocate - For the Accused).

J U D G M E N T

1. The prosecution of the accused **Shah Alam and Abiran Nessa** started on lodging of a written complaint before the learned Chief Judicial Magistrate, Barpeta, on 13-07-2011 by informant/victim **Ambiya Khatoon** alleging

Typed by me-


16/11/18

A.M.Md.Mahiuddin
Chief Judicial Magistrate,
Baksa, Mushalpur.